

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 393 of 2010

(Arising out of Order-in-Appeal No. 182/2009 dated 30/11/2009 passed
by the Commissioner of Central Excise, Customs and Service Tax,
Bangalore-I)

Stericon Pharma Pvt. Ltd.

No.9R, Sub-Layout of Plot No.9, 1st Phase,
Bommasandra Industrial Area
Bangalore

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

Post Box No. 5400, C.R Buildings,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. B. Venugopal, Advocate
No.82, 3rd Floor,
S.T. Road, Bed, 4th Block, Koramangala
Bangalore - 560 034
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20500 / 2020

Date of Hearing: 20/08/2020

Date of Decision: 20/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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